

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 20

IA 872/2024 IN C.P. (IB)/1153(MB)2017

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **20.06.2024**

NAME OF THE PARTIES: **BELL FINVEST INDIA LIMITED V/s INTERCON
CONTAINER SURVEY & COMMODITIES PVT.
LTD**

Section 7 of the Insolvency and Bankruptcy Code, 2016 and Rule 11

ORDER

Adv. Kunal Kanungo, Adv. Tanushree S., Adv. Atishay Jain for the Applicant present. Adv. Pratik Panday i/b Adv. Vinit Mehta for the Respondent is present. Adv. Prakhar Tandon i/b Adv. Agam H Maloo for the Applicant/Liquidator present through VC.

IA 872/2024

Ld. Counsel for the Respondent seeks time as arguing Counsel is not available. This Bench notices that it has already passed an order dated 18th April 2024 and vide paragraph 7 & 8, the claim of the Applicant was quantified and was to be paid. The Ld. Counsel for the Respondent should have complied with the order of this Bench. Accordingly, we direct the Respondent to make a statement as to why the said order still remain to be complied with. List this matter on Board on **24.06.2024**.

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**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**